

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/515/2020**

This the 03rd day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Vickul Gupta, (Aged – 28 years), S/o Late Ravi Gupta, R/o 11, Guru Teg Bahadur Enclave, Gole Pulli Talab Tillo, Jammu.

.....Applicant

(Advocate:- Mr. Rupak Ratta-**Not Present**)

**Versus**

1. State of J&K through its Commissioner Secretary to Govt. GAD Department Civil Secretariat, Srinagar/Jammu and 4 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining video conference and the case being listed in the regular cause list, he has not joined the conference today.

2. On the last dates also i.e., 31.08.2020 and 21.01.2021, nobody had joined video conference on behalf of the applicant and finally the case was listed today i.e., 03.03.2021. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**